purchase of weapons and communication devices under various centrally sponsored schemes to tackle poaching.

(b) and (c) "Forest Officers" including forest rangers and others have powers to combat poaching under The Indian Forest Act, 1927, The wild Life (Protection) Act, 1972 and various State Acts and Rules. It has also been decided to amend The Wild Life (Protection) Act, 1972 to make it more effective.

Environmental clearance for Orissa projects

2421. SHRI SURENDRA LATH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether some projects in Orissa are pending with his Ministry for environmental clearance;
- (b) if so, what are those projects, particularly related to irrigation and industry;
- (c) the reasons for the delay in giving clearance to those projects; and
 - (d) the steps taken to accord early clearance to those projects?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRFT, R. BAALU): (a) and (b) Six projects related to mining are pending for environmental clearance. However, no projects related to !rrigation and Industry are pending for environmental clearance.

(c) and (d) Decision on environmental clearance to project is usually taken within 90 days of receipt of complete information.

Commercial production of GM Mustard

- †2422. SHRIMATI SAVITA SHARDA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) whether any proposal to permit Genetically Modified (GM) Mustard, prepared by mixing five types of foreign genes, for commercial production, is under Government's consideration;

[†]Original notice of the question was received in Hindi.